

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69."

The motion was adopted.

SHRI JAGANNATH PAHADIA: I introduce* the Bill. I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 and 3, clause 1, the Schedule, the Enacting Formula and the Title stand part of Bill."

The motion was adopted.

Clauses 2 and 3, clause 1, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.20 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (BIHAR), 1968-69

MR. SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Bihar for 1968-69.

DEMAND NO. 2—LAND REVENUE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 97,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of 'Land Revenue.'"

DEMAND NO. 4—TAXES ON VEHICLES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 40,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Taxes on Vehicles.'"

DEMAND NO. 5—STAMPS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,85,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Stamps.'"

DEMAND NO. 9—STATE LEGISLATURES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,09,84,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges

* Introduced/moved with the recommendation of the President.

** Moved with the recommendation of the President.

which will come in course of payment during the year ending the 31st day of march, 1969, in respect of 'State Legislatures.'"

DEMAND No. 10—GENERAL ADMINISTRATION

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 16,03,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'General Administration.'"

DEMAND No. 11—ADMINISTRATION OF JUSTICE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Administration of Justice.'"

DEMAND No. 12—JAILS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Jails.'"

DEMAND No. 13—POLICE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 18,97,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Police.'"

DEMAND No. 15—SCIENTIFIC DEPARTMENTS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Scientific Departments.'"

DEMAND No. 16—EDUCATION

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,18,40,500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Education.'"

DEMAND No. 17—MEDICAL

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Medical.'"

DEMAND No. 18—PUBLIC HEALTH

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 18,76,100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Public Health.'"

DEMAND No. 19—AGRICULTURE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 31,82,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges

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which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Agriculture.' "

DEMAND No. 20—ANIMAL HUSBANDRY

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Animal Husbandry.' "

DEMAND No. 21—COOPERATION

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,11,700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Cooperation.' "

DEMAND No. 22—INDUSTRIES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Industries.' "

DEMAND No. 23—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 27,13,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Community Development Projects, National Extension Service and Local Development Works.' "

DEMAND No. 24—LABOUR AND EMPLOYMENT

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,48,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Labour and Employment.' "

DEMAND No. 25—MISCELLANEOUS SOCIAL AND DEVELOPMENT ORGANISATIONS (WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES)

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,97,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous Social and Development Organisations (Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes).' "

DEMAND No. 26—MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS (STATISTICS)

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 48,700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous Social and Developmental Organisations (Statistics).' "

DEMAND No. 27—MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS (MISCELLANEOUS SCHEMES)

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,21,500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment

during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous Social and Developmental Organisations (Miscellaneous Schemes).'

DEMAND No. 28—IRRIGATION INCLUDING MULTI-PURPOSE RIVER SCHEMES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 30,55,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Irrigation including Multi-purpose River Schemes.'"

DEMAND No. 30—PUBLIC WORKS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 28,68,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Public Works.'"

DEMAND No. 31—PUBLIC WORKS—ESTABLISHMENT

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 42,99,700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Public Works—Establishment.'"

DEMAND No. 32—FAMINE RELIEF

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,50,00,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Famine Relief.'"

DEMAND No. 34—STATIONERY AND PRINTING

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,69,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March 1969, in respect of 'Stationery and Printing.'"

DEMAND No. 35—FOREST

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 98,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Forest.'"

DEMAND No. 36—MISCELLANEOUS (GRAM PANCHAYAT)

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 5,00,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous (Gram-Panchayat).'"

DEMAND No. 37—MISCELLANEOUS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,06,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous.'"

DEMAND No. 38—MISCELLANEOUS (PUBLIC RELATIONS DEPARTMENT)

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,64,300 be granted to the

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President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous (Public Relations Department).'

DEMAND No. 40—EXPENDITURE CONNECTED WITH THE NATIONAL EMERGENCY, 1962

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 7,02,700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Expenditure connected with the National Emergency, 1962.'

DEMAND No. 42—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,94,25,900 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Industrial and Economic Development.'

DEMAND No. 43—CAPITAL OUTLAY ON OTHER WORKS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Other Works.'

DEMAND No. 46—LOANS AND ADVANCES BY STATE GOVERNMENT

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,70,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Loans and Advances by State Government.'

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, we will speak when the proclamation on Bihar is being discussed.

MR. SPEAKER: Very good. Now the question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following demands entered in the second column thereof—

Demand Nos. 2, 4, 5, 9 to 13, 15 to 28, 30 to 32, 34 to 38, 40, 42, 43 and 46.

The motion was adopted.

19.21 hrs.

BIHAR APPROPRIATION (NO. 2) BILL,** 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1968-69.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and

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